

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTY-SECOND REPORT

(Presented on 2.8.2006)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.

2. The Committee met on 31 July, 2006 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Rupchand Murmu, C.K. Chandrappan and Ram Kripal Yadav, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2006 (Amendment of the Ninth Schedule) by Shri C.K. Chandrappan, M.P.

The Bill seeks to add the Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence in Professional Education) Act, 2006 to the Ninth Schedule to the Constitution in order to protect this Act from judicial intervention.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Rupchand Murmu regarding - 2 hours
formulation of a comprehensive National Mineral Policy.

- (ii) Resolution by Shri C.K. Chandrappan regarding - 2 hours
need to bring suitable legislation for ratification of
every treaty, agreement or convention by Parliament
before its implementation.
- (iii) Resolution by Shri Ram Kripal Yadav regarding - 2 hours
free and compulsory education upto higher secondary
level.

Recommendations

5. The Committee recommend that-

- (i) Shri C.K. Chandrappan, M.P. be permitted to move for leave to introduce his
Constitution (Amendment) Bill; and
- (ii) the allocation of time to three resolutions as shown in
paragraph 4 above, be agreed to by the House.

NEW DELHI;

31 July, 2006

9 Sravana 1928 (Saka)

CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.